

imposition of penalties on persons concerned, prosecutions in the court of law will be considered in these cases.

CEASE-FIRE VIOLATIONS BY PAKISTAN

\*50. SHRI K. L. N. PRASAD : SHRI SHYAMLAL GUPTA : SHRIMATI SITA DEVI : SHRI J. P. YADAV : SHRI PITAMBER DAS : SHRIPREM MANOHAR : DR. BHAI MAHAVIR : SHRI MAN SINGH VARMA : SHRI K. CHANDRASEKHRAN : SHRI K. P. SINGH DEO : SHRI RAM SAHAI :

Will the Minister of DEFENCE be pleased to state :

(a) the number of cease-fire violations made by the Pakistani soldiers up-to-date in each sector (month-wise) after the war in December, 1971 :

(b) the number of Indian soldiers, B. S. F. men, other ranks and civilians killed (sectorwise) and the posts lost due to such attacks ; and

(c) whether Government have taken up the matter with the Pakistan Government and if so, with what result ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) A statement is laid on the Table of the House. [See Appendix LXXXI, Annexure No. 9]

(b) A statement regarding the number of Indian soldiers, B. S. F. men and civilians killed and the posts lost is laid on the Table of the House.

(c) Problems arising out of the cease-fire have been resolved to the extent possible through flag meetings between local officers and through contacts at the Command level.

I.	STATEMENT		
	Army Personnel	BSF Personnel	Civilians
Jammu and Kashmir	105	7	10
Punjab	55	6	2
Rajasthan	6	2	2
Gujarat	—	2	1
TOTAL	166	17	15

II. Two forward posts in Kaiyan area in Tithwal Sector in Jammu and Kashmir were lost.

FLOW OF UNAUTHORISED MONEY INTO INDIA FROM BRITAIN

\*51. SHRI SHYAMLAL GUPTA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that large amount of money is received in India from the Indian families settled in Britain through unauthorised channels ;

(b) whether Government have made any inquiries into the matter ; and

(c) if so, the steps taken or proposed to be taken to check this malpractice ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) to (c) Government are seized of the problem relating to remittances made by Indian families in the U. K. and elsewhere through unauthorised channels. Under the existing provisions of the Foreign Exchange Regulation Act it is not possible to take action against persons settled abroad. Action against the recipients of the funds in India, which is in contravention of the Act, is taken where possible. Action to plug the loopholes in the existing law receives continuous attention of Government.

वांचू समिति का प्रतिवेदन

\*52. श्री रत्न लाल जैन :

श्री लाल आडवाणी :

श्री डी० के० पटेल :

श्री जयदीश प्रसाद माथुर :

श्रीमती प्रतिभा सिंह :

श्री सवाई सिंह सिंसोदिया :

श्री बी० वी० अब्दुल्ला कोया :

श्री बालचन्द्र मेनन :

श्री योगेन्द्र शर्मा :

श्री सनत कुमार राहा :

क्या वित्त मन्त्री यह बताने की कृपा करेंगे

कि :

(क) क्या सरकार ने वांचू समिति द्वारा की गई विभिन्न मिफारिशों के सम्बन्ध में कोई अन्तिम निर्णय कर लिया है ; और

(ख) यदि हां, तो उसका व्यौरा क्या है ?